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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

**Original Application No. 1576 of 2005**

Dated this the 01<sup>st</sup> day of June, 2006

**Hon'ble Mr. Justice Khem Karan, Vice Chairman**

S.P. Srivastava,  
Aged about 52 years,  
S/o Late B.N. Lal,  
R/o 145/8, Shashtri Nagar, Kanpur.

Presently posted as Deputy Director  
Of Training at Advance Training  
Institute, Kanpur.

**Applicant**

**{By Advocate Shri Vinod Kumar}**

**Versus**

1. Union of India,  
Through Secretary,  
Shram Aur Rozgar Mantralaya, M/o Labour  
And Employment, Directorate General of  
Employment and Training,  
New Delhi.
2. Under Secretary, M/o Labour and  
Employment, Directorate General of  
Employment and Training,  
New Delhi.
3. Director, Advance Training Institute,  
Govt. of India, M/o Labour and Employment,  
Udyog Nagar  
Kanpur.

**Respondents**

**{By Sri Saumitra Singh, Senior Standing Counsel }**

ORDER

Hon'ble Mr. Justice Khem Karan, V.C.

Learned counsel for the applicant has stated that the main ground for challenging the transfer order dated 16.12.2005 was that the applicant was being disturbed in the mid of academic session and it was for this reason that this Tribunal had, by its Order dated 27.12.2005 stayed the transfer till the next date, which is being continued till today. He says that the academic session is to come to an end in this June so there appears to no force in this O.A. for quashing the transfer order. The Tribunal is of the view that this O.A. has to be dismissed in the light of statement of Shri Vinod Kumar. <sup>9</sup>Otherwise also there appears to be no good ground for interfering <sup>with</sup> in the transfer order. So, this O.A. is dismissed. The interim order granted earlier, is vacated.

Vice Chairman

/M.M./